

FIR No.195 /2021
u/s 379/411 IPC
PS Punjabi Bagh
S/v **Shakti @ Rishi**

27.04.2021

Present: Ld. APP for the State.

Ms. Neha Jain, Ld. Remand Counsel for accused / applicant
Shakti @ Rishi.

An application for grant of bail is moved on behalf of accused
Shakti @ Rishi.

Arguments heard on bail application.

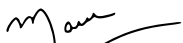
It is submitted by ld. Remand counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that accused is in JC since 09.03.2021 in the present case. It is stated that alleged recovery has already been effected and investigation is complete and accused / applicant is no more required for any custodial interrogation. It is further submitted that accused / applicant is ready to abide by the terms of the bail.

Reply of IO has been perused.

Bail application is opposed by Ld. APP for the State stating that recovery of case property was effected from the accused itself and he may tamper with the evidence and commit the offence again if released on bail.

Considering the abovesaid submissions and the fact that recovery has been effected and the investigation is complete, accused / applicant Shakti @ Rishi is no more required for any custodial interrogation. Hence, accused Shakti @ Rishi is admitted to bail on furnishing bail bond in the sum of Rs.15,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
 2. That he shall appear on each and every date of hearing.
 3. That he shall furnish his address as and when he changes the same.
- Application is accordingly disposed off.


(Manish Jain)

MM-01(West)/THC:Delhi:27.04.2021

FIR No.220/2021
u/s 379/411 IPC
PS Punjabi Bagh
S/v Ravi

27.04.2021

Present: Ld. APP for the State.
Ms.Neha Jain, Ld. Remand Counsel for accused / applicant
Ravi.

An application for grant of bail is moved on behalf of accused
Ravi.

Arguments heard on bail application.

It is submitted by ld. Remand counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that accused is in JC since 24.03.2021 in the present case. It is stated that alleged recovery has already been effected and investigation is complete and accused / applicant is no more required for any custodial interrogation. It is further submitted that accused / applicant is ready to abide by the terms of the bail.

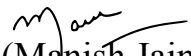
Reply of IO has been perused.

Bail application is opposed by Ld. APP for the State stating that recovery of case property was effected from the accused itself and he may tamper with evidence and commit the offence again if released on bail.

Considering the abovesaid submissions and the fact that recovery has been effected and the investigation is complete, accused / applicant Ravi is no more required for any custodial interrogation. Hence, accused Ravi is admitted to bail on furnishing bail bond in the sum of Rs.10,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing.
3. That he shall furnish his address as and when he changes the same.

Application is accordingly disposed off.


(Manish Jain)

MM-01(West)/THC:Delhi:27.04.2021

FIR No.939 /2020
u/s 379/411/34 IPC
PS Punjabi Bagh
S/v Mohit

27.04.2021

Present: Ld. APP for the State.
Ms.Neha Jain, Ld. Remand Counsel for accused / applicant
Mohit.

Complainant Sh. Pankaj Gupta is also present.
An application for grant of bail is moved on behalf of accused
Mohit.

Arguments heard on bail application.

It is submitted by ld. Remand counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that accused is in JC since 28.11.2020 in the present case. It is stated that alleged recovery has already been effected and charge sheet has been filed and accused / applicant is no more required for any custodial interrogation. It is further submitted that accused / applicant is ready to abide by the terms of the bail.

Ld. Counsel for the complainant has opposed the bail application stating that various bail applications has already been dismissed by Hon'ble Court and this fact has not been disclosed by ld. Counsel for accused in the bail application. It is further submitted that there is no change of circumstances since the previous bail application was dismissed by Hon'ble Court. It is also submitted by complainant that accused is involved in various cases and has violated the bail conditions in which he has been granted bail and therefore he may not be granted bail as there are every possibility of his absconding.

Reply of IO has been perused.

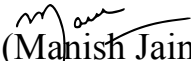
Perusal of the record shows that previously also bail applications of accused / applicant Mohit were dismissed on 26.12.2020, 18.01.2021, 05.02.2021, 02.03.2021 and 15.04.2021.

Considering the abovesaid submissions and the previous involvement of accused / applicant and the fact that there has been no change of circumstance since the first bail application was dismissed, I am of the considered opinion, at this stage, the accused shall not be granted bail.



Accordingly, bail application of accused Mohit Sharma is hereby disposed of as dismissed.

Copy of order be given dasti to the Id. Counsel for accused.


(Manish Jain)

MM-01(West)/THC:Delhi:27.04.2021

FIR No.231/2021
u/s 25/54/59 Arms Act
PS Punjabi Bagh
S/v **Jitender @ Pate**

27.04.2021

Present: Ld. APP for the State.

Ms. Neha Jain, Ld. Remand Counsel for accused / applicant
Jitender @ Pate.

An application for grant of bail is moved on behalf of accused
Jitender @ Pate.

Arguments heard on bail application.

It is submitted by ld. Remand counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that accused is in JC since 22.03.2021 in the present case. It is stated that alleged recovery has already been effected, charge sheet has been filed and investigation is complete and accused / applicant is no more required for any custodial interrogation. It is also stated that due to rise in Covid cases, there is every possibility of accused being infected with Covid if he remains behind the bars. It is further submitted that accused is a sole bread earner in his family and the applicant is ready to abide by the terms of the bail.

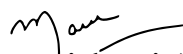
Reply of IO has been perused.

Bail application is opposed by Ld. APP for the State stating that accused is a habitual offender and previously involved in many cases and may commit the offence again if released on bail.

Considering the abovesaid submissions made on behalf of the accused and the fact that recovery has been effected, charge sheet has been filed and the investigation is complete, accused / applicant Jitender @ Pate is no more required for any custodial interrogation. Hence, accused Jitender @ Pate is admitted to bail on furnishing bail bond in the sum of Rs.25,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing.
3. That he shall furnish his address as and when he changes the same.

Application is accordingly disposed off.


(Manish Jain)

MM-01(West)/THC:Delhi:27.04.2021

FIR No.24305/2020
u/s 379/411/34 IPC
PS Punjabi Bagh
S/v **Manish Kumar**

27.04.2021

Present: Ld. APP for the State.

Ms.Neha Jain, Ld. Remand Counsel for accused / applicant
Manish Kumar.

An application for grant of bail is moved on behalf of accused
Manish Kumar.

Arguments heard on bail application.

It is submitted by ld. Remand counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that accused is in JC since 25.10.2020 in the present case. It is stated that alleged recovery has already been effected, charge sheet has been filed and investigation is complete and accused / applicant is no more required for any custodial interrogation. It is also stated that due to rise in Covid cases, there are every possibility of accused being infected with Covid if he remains behind the bars. It is further submitted that accused is a sole bread earner in his family and the applicant is ready to abide by the terms of the bail.

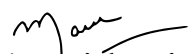
Reply of IO has been perused.

Bail application is opposed by Ld. APP for the State stating that accused is habitual offender and may tamper with the evidence and commit the offence again if released on bail.

Considering the abovesaid submissions made on behalf of the accused, the fact that recovery has been effected, charge sheet has already been filed and the investigation is complete, accused / applicant Manish Kumar is no more required for any custodial interrogation. Hence, accused Manish Kumar is admitted to bail on furnishing bail bond in the sum of Rs.5,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing.
3. That he shall furnish his address as and when he changes the same.

Application is accordingly disposed off.


(Manish Jain)

MM-01(West)/THC:Delhi:27.04.2021